

PROF. MADHU DANDAVATE: Sir, I introduce the Bill.

The motion was adopted

15.36 1/2 hrs.

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INDIAN MEDICINE CENTRAL COUNCIL
(AMENDMENT) BILL*

15.37 1/2 hrs.

CRIMINAL LAW AMENDMENT (REPEAL)
BILL*

[English]

(Amendment of section 2, etc.)

[English]

PROF. MADHU DANDAVATE (Rajapur): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Medicine Central Council Act, 1970.

PROF. MADHU DANDAVATE: Sir, I beg to move for leave to introduce a Bill to repeal the Criminal Law Amendment Act, 1932.

MR. DEPUTY-SPEAKER: The question is:

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"That leave be granted to introduce a Bill further to amend the Indian Medicine Central Council Act, 1970."

"That leave be granted to introduce a Bill to repeal the Criminal Law Amendment Act, 1932."

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MR. DEPUTY-SPEAKER: Shri Harroobhai Mehta. Absent.

CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL*

Shri Ramashray Prasad Singh. Absent.

[English]

Shri S.M. Guraddi. Absent.

(Omission of section 107 and 109)

15.38 hrs.

PROF. MADHU DANDAVATE (Rajapur): Sir, I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973.

CONSTITUTION (AMENDMENT) BILL*

(Insertion of new article 31)

MR. DEPUTY-SPEAKER: The question is:

[English]

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973."

SHRI SHARAD DIGHE (Bombay North Central): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.